



days was approved by the CoC in its 5th meeting dated 03.02.2024 in "Resolution No.9" with 98.79% voting shares. Keeping in view the statement made by learned counsel for the applicant and the facts and circumstances mentioned in the application, Interlocutory Application bearing IA(I.B.C)/596(CH)2024 is allowed and extension of 90 days beyond 180 days to come into effect from 21.02.2024.

The Resolution professional is directed to utilize the extended time effectively and efficiently to conclude the CIRP within the stipulated time. IA(I.B.C)/596(CH)2024 **is allowed and disposed of accordingly.**

**IA No.2665/2023, IA(I.B.C)/191(CH)2024, IA(I.B.C)/207(CH)2024, IA(LB.C)/599(CH)2024, IA(I.B.C)/923(CH)2024**

List on 13.05.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**